

B. A. No. 1467
FIR No. 342/2020
PS: Wazirabad
State Vs. Deepak @ Deepu
U/s 336/506/34 IPC & 25 Arms Act

08.10.2020

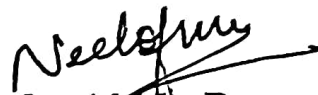
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. S. P. Sharma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Deepak @ Deepu in case FIR No. 342/2020.

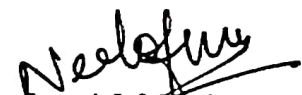
Arguments heard. For orders, put up at 4 pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
08.10.2020

AT 4 pm

Present None

At the time of passing of orders it emerges that certain clarifications are required. For clarifications put up on 09.10.2020 for clarifications/orders.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
08.10.2020